



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 1st March, 2019**

SRO148 .-In exercise of the powers conferred by sub-sections (4) and (5) of section 6 of the Jammu and Kashmir Land Revenue Act, Samvat 1996 (XIII of 1996), and in supersession of all previous notifications issued in this behalf, the Government hereby confer upon Ms. Manisha Sareen, KAS Additional Commissioner, Jammu, the powers of Divisional Commissioner, Jammu, for the purpose of hearing and disposing of such cases or classes of cases under the provisions of the said Act as may be transferred to her by the Divisional Commissioner, Jammu.

By order of the Government of Jammu and Kashmir

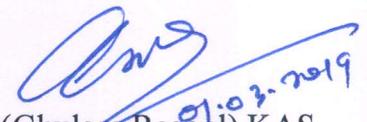
**Sd/-
(Shahid Anayatullah) IAS
Commissioner /Secretary to Government,
Revenue Department**

No: - Rev/LB/13/2006

Dated: - 01 - 03 - 2019

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Jammu.
2. Commissioner/Secretary to the Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Deputy Commissioner, Jammu.
6. Ms. Manisha Sareen, KAS, Additional Commissioner, Jammu.
7. Director, Archives, Archeology & Museums, J&K Srinagar.
8. OSD to Advisor (KS) to the Governor.
9. Manager Government Press, Jammu/Srinagar for publication in the Government Gazette.
10. Private Secretary to Commissioner/Secretary to the Government, Revenue Department.
11. I/C Website Revenue Department.
12. Notification file / Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department